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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No. 1948/2004

New Delhi, the day 13th of August 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Shri Jagdish Lal
S/o Late Shri Uttam Chand,
Office Superintendent, CBI Academy,
Hapur Road, Kamla Nehru Nagar,
Ghaziabad (UP)
R/o H.No. B-1, Village Gazipur,
Near Shiv Mandir, Delhi – 110096.

....Applicant

(By Applicant in person)

Versus

1. Union of India through
Secretary,
Cabinet Secretariat,
DSPE Division, North Block,
New Delhi.

2. Director,
Central Bureau of Investigation
Block No. 3, CGO Complex,
Lodhi Road,
New Delhi – 110 003

....Respondents

O R D E R (ORAL)

Heard the applicant in person who has filed this OA seeking grant of training allowance to him @ 15 % of pay from 14-12-2001 as per the Office Memorandum No.12017/2/86-Trg.(TNP) dated 31-3-87. The respondents, vide their communication dated 6-4-2004 (Annexure A-18), have asked for detailed justification in the matter from the DIG, Training Academy for the reasons that the said training allowance is admissible only to the faculty whose work is to impart training/teaching. The request of the applicant who belongs to the office staff and who, in addition to his normal duties, also imparts training to the trainees in the Academy, would be considered only after necessary justification has been given by the said authority. The applicant has



submitted that he has sent a number of reminders in the matter, but the same is still pending.

2. In view of the fact that the matter has been pending with the respondents and also that the applicant has given relevant details to the respondents relating to training allowance for the training that he imparts to the trainees in addition to his duties, I am of the considered opinion that this OA can be disposed of at the admission stage with directions to the respondents to give due consideration to the prayer made by the applicant in this OA as is pending with respondents (respondent no. 1) and to dispose it of with reference to the relevant instructions/rules on the subject by issuing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. The applicant shall be at liberty as per law to proceed in the matter if his grievance still survives.


(Sarweshwar Jha)
Member (A)

/gkk/